CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ,

Contempt Petition No.14/2002 in Original Application No.448/96

Dated this Friday the 5th Day of April, 2002

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman Hon'ble Smt.Shanta Shastry, Member (A).

Shri T. Mukundan, resident of mumbai and last employed as Accounts Officer in the office of the Accountant General Maharashtra (A&E)-I, Mumbai.

.. Petitioner.

(By Advocate Shri R.R. Dalvi)

Versus

- Accountant General (A&E)-I, Maharashtra, M.K. Road, Churchgate, Mumbai-400020.
- 2. Shri A.K. Aggraval,
 Secretary to the Govt. of India,
 Ministry of Personnel, Public
 Grievances & Pensions, Department
 of Administrative Reforms & Public
 Grievances, 3rd Floor,
 Loknayak Bhavan, New Delhi-110003.

.. Contemnor Respondents

(By Advocate Shri P.M. Pradhan)

Order on Contempt Petition (Oral) : ... { Per : Justice Birendra Dikshit, Vice Chairman }

Respondents having failed to take decision with regard to enhancement of applicant's pension amount after granting him weightage in respect of qualifying service, applicant approached this Tribunal by filing O.A.No.448/96. This Tribunal after hearing the counsel

for parties considered the matter on merits and passed order disposing of the O.A. on 20.7.2001 with direction to Respondent No.2 of that O.A. namely, Secretary to the Government of India, Ministry of Personnel, Public Grievances and Pensions, 3rd Floor, Loknayak Bhavan, New Delhi, which is as under :-

"Respondent No.2 shall consider the claims of the applicant in accordance with the relevant law, rules and instructions and pass a reasoned and speaking order with intimation to him. This shall be done within three months from the date of receipt of a copy of this order. No order as to costs."

As the respondent No.2, who was directed to pass a reasoned order with intimation to applicant within 3 months from the date of receipt of copy of order, which he did not do, the applicant has filed this Contempt Petition on The averments made in the 18.1.2002. Contempt Petition are that the decision was not taken within 3 months from the date of receipt of copy of the order which has not been denied by Respondent No.2, A.K. According to Respondent No.2 the copy of order was received in his office from Applicant's Counsel on 25.10.2001. He further stated that the notices received earlier from the Central Administrative Tribunal, Mumbai Bench and later on from Applicant's Counsel were misplaced at Lok Nayak Bhavan's Office and could be traced only on 27.3.2002, after receipt of Contempt Petition. It is also stated that in the meantime on B. vision ...3... . . expired and the said papers were in his desk, which could not be fully sorted out by the officers concerned immediately and order has been passed by him on 2.4.2002. He has also submitted an unconditional apology for delay. While submitting the apology, he has explained as to why the order could not be complied within the stipulated period of 3 months from the date of receipt of copy of order. The passing of order on 2.4.2002 in compliance with order of this Tribunal is in dispute but as decision was not taken by respondent no.2 within period of three months, the applicant feels aggrieved and therefore Counsel for applicant has pressed the Contempt Petition for punishing respondent no.2.

Learned Counsel for the applicant has tried to 2. make out a case by arguing that there is illegality in He contends that as order passed stands the order. vitiated for illegality committed therein, therefore, directions of this Court does not stand complied with. We are unable to accept the said contention. Contempt Petition we cannot go into the question of alleged illegality of the order. The only aspect which to be examined in this Contempt Petition is if our directions has been carried out which was to the effect that a decision be taken by a reasoned order within 3 months from the date of receipt of copy of order. ...4.. B.oiswir

contemner-respondent was directed to take a decision. He has taken decision. If applicant feels that the decision is erroneous or unsustainable under law then he can challenge it, if so legally advised, by a separate 0.A. in respect of its legality but it cannot be a ground to penalise respondent for wilful dis-obedience of our order. The only aspect which can be taken into consideration in this Contempt Petition is if any action is required as respondent-contemner did not pass order within three months from the date of receipt of copy of order and did he wilfully did it with intention to dis-obey the order.

3. When we examine arguments of learned counsel of applicant in the light of test of 'wilful disobedience' of order under Contempt of Courts Act then from reply submitted by Respondent No.2, we find, keeping in view the procedure in respect of working of office of the department, the Contemner Respondent's explanation for delay in complying with the order within three months. is . . that papers were misplaced, therefore, the delay occured. It is the misplacement of the papers by the department . which necessitated filing of present Contempt Petition. The facts before us are such that though the order was not complied within time fixed but we are of the opinion that it is not a fit case where we should punish B. wisir :5...

explained about mis-placement of papers which explanation is acceptable to us. If papers stood mis-placed, which explanation we accepted, in such circumstance there can be no wilful dis-obedience of this Tribunal's order thus, the notice against applicant is to be discharged.

- In this case, though we hold that respondent is 4. not to be penalised but we cannot also leave the matter The applicant has been made to run to this at this. Tribunal. The respondent's explanation for delay in taking decision is that papers were mis-placed which indicates that the officials of department did not take due care in maintaining papers. Had he not approached us then matter would have still be lingering. It is this Contempt Petition after which officials became active. Under such circumstances applicant is entitled to be compensated with cost which he had to bear to approach this Tribunal so that the order could be given effect. Thus, we the cost at Rs.3000/- to be paid to applicant.

to applicant by an Account Payee Bank Draft of a Nationalised Bank or Pay Order within a period of month from the date of receipt of copy of this Order. keep it open to the Department concerned that in case it can fix the responsibility in respect of negligence on the part of officers or staff of the department concerned due to which the department has been made to part with may recover Rs.3000/-, the department in its turn amount from the said official. Subject to directions aforesaid, the Contempt Petition is disposed of, notice against Respondent-Contemner is discharged and proceedings are dropped keeping it open for applicant to challenge the decision of Respondent No.2 dated 2.4.2002 by a separate 0.A.

Lawlr (Smt. Shanta Shastry)
Member (A)

(Birendra Dikshit) Vice Chairman.

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order/Jed despatched to Applicam aspondent (s)